

- (iv) Property tax payees ;
- (v) Government servants &
- (vi) Public Sector employees.

The process of making payment to these claimants has commenced.

(b) As on 31-7-93, 3513 cases have been disposed off.

(c) Government have sanctioned 56 Courts of Deputy Commissioners for adjudication of the claims so that each ward could have one court of Deputy Commissioner. It is expected that with the setting up of all the Courts, the process of payment of compensation will get speeded up.

Shifting of Factories from Residential Areas

4336. **SHRI MADAN LAL KHURANA :** Will the PRIME MINISTER be pleased to state :

(a) the number of factories working in residential areas in Delhi ;

(b) whether factories in residential areas posing health and safety hazards to the people ;

(c) if so, the steps the Government propose to take to remove all hazardous factories from the residential areas; and

(d) the number of accidents which have taken place in these factories and with what results ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (**SHRI M. ARUNACHALAM**) : (a) to (d) According to Delhi Administration, registration for small scale industries is optional and voluntary. However, if an entrepreneur intends to avail assistance from Govt. agencies, it is necessary for him to get his industry registered with the Department of Industries under SSI category. No separate record in respect of units granted registration in residential areas is being maintained. There are approximate 50,000 units functioning in non-conforming/residential areas.

Specific complaints received, if any, are referred to Municipal Corporation of Delhi for necessary action.

Hazardous and noxious industrial units are not being granted registration by the Department. The existing units of this type are required to be shifted out of Delhi.

A major accident of explosion which took place in village Peera Garhi on 30-5-1993 causing death to 8 persons has come to the notice of Delhi Administration Deputy Commissioner, Delhi is enquiring into the incidents.

Strength of UPSC

4337. **SHRI HARCHAND SINGH :** Will the PRIME MINISTER be pleased to state the present strength of members of Union Public Service Commission including Chairman and number of members belonging to Scheduled Castes and Scheduled Tribes out of them separately ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS) (**SHRIMATI MARGARET ALVA**) : Union Public Service Commission has a total sanctioned strength of eleven Members (including the Chairman) against which ten Members (including the Chairman) are presently serving in the Commission. The Chairman belongs to a Scheduled Tribe while two other members are from Scheduled Castes.

(Translation)

Pharmaceutical Companies

4338. **SHRI KRISHAN DUTT SULTAN PURI :** Will the PRIME MINISTER be pleased to state :

(a) the number of pharmaceutical companies under the control of the Government engaged in manufacturing life saving medicines; and

(b) the number of the companies lying closed during the last one year ?